## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 87/(MAH)/2013 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.02.2017

NAME OF THE PARTIES:

Mr. Tulip Hotels Pvt. Ltd. & Ors.

V/s.

M/s. Trade Wings Hotels Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 111, 284, 397-398 of the Companies Act 1956 and 242/242 of the Companies Act 2013.

S. No. NAME DESIGNATION SIGNATURE

4 S.r Adv. Harroch Tagliani

Adv. Amil D'souza

Adv. Suprabh Jain

Adv. Ryan Mendes

16. Can's Coursel & Advisory.

For the Respondent's \$\ilde{\mathred{\text{N}}}.1-3.

Deepak Lad 116 Advani & Co. For Pehihoners 3 Aupar M.

## **ORDER**

## C.P. No. 87/111, 284, 397-398/CLB/MB/MAH/2013

Initially the Petitioner Counsel was not present. The briefing counsel stated that the arguing Counsel was not present therefore sought adjournment. After sometime when this matter was again called up, he brought some other Counsel seeking time for making submissions. At request of the other side, this matter is finally posted on 17.02.2017 to argue the main case without fail.

Sd/-

B.S.V. PRAKASH KUMAR MEMBER (JUDICIAL).

sd/-V. NALLASENAPATHY MEMBER (TECHNICAL).